

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
VEDANSH REAL ESTATE PRIVATE LIMITED OPERATING IN BUSINESS OF REAL
ESTATE ACTIVITIES AT LOCATION(S) NOT AVAILABLE**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s Vedansh Real Estate Private Limited PAN: AACCV2882J CIN: U70109DL2006PTC151469
2.	Address of the registered office	37A, Basement, C Block, Qutub Vihar, Phase-I, DC Goyla, South West Delhi, Delhi - 110071.
3.	URL of website	No official website of the Company is found.
4.	Details of place where majority of fixed assets are located	Tehsil Loni, District Ghaziabad, Uttar Pradesh, India
5.	Installed capacity of main products/ services	Not applicable, as CD is not into manufacturing activity, and is primarily engaged in the business of Real Estate activities.
6.	Quantity and value of main products/ services sold in last financial year	Balance Sheet of last FY 2025 not available. In FY 2020-21 and FY 2021-22 turn-over was Nil.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Financial statements of last two years are not available, however, as per record available on MCA Financial statement for FY 2021-22 is available, which can be obtained from MCA Website or by sending an email to the process email ID: cirpvedansh@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending an email at process email id: cirpvedansh@gmail.com
10.	Last date for receipt of expression of interest	27.09.2025
11.	Date of issue of provisional list of prospective resolution applicants	07.10.2025



12.	Last date for submission of objections to provisional list	12.10.2025
13.	Date of issue of final list of prospective resolution applicants	22.10.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	27.10.2025
15.	Last date for submission of resolution plans	26.11.2025
16.	Process email id to submit Expression of Interest	cirpvedansh@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not available
18.	Address for Communication	E-45, LGF, Block-E, Lajpat Nagar-III, New Delhi-110024.



(Umesh Garg)

Interim Resolution Professional

(Performing functions of Resolution Professional)

In the matter of Vedansh Real Estate Private Limited

IBBI Regn No:- IBBI/IPA-001/IP-P00135/2017-2018/10277

AFA Valid up to 31-12-2026

Registered address:

C-334, Pocket C, Sarita Vihar,

New Delhi – 110076

e-mail: cirpvedansh@gmail.com

Date: 11.09.2025

Place: New Delhi

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Central Government, Regional Director, Northern Region, New Delhi

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **PARAS RAILTECH PRIVATE LIMITED** (CIN: U45202DL2007PTC159439)

Flat No. 328, 11th Floor, Udyogshel Mahila Sekha 120, Mathura Road, Opposite Apollo Hospital, New Delhi-110076

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 28th August, 2025 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:

For & on behalf of **PARAS RAILTECH PRIVATE LIMITED** (CIN: U45202DL2007PTC159439) having its Registered Office at Plot No. 181, Ground Floor, Block-K, Mangol Puri, Delhi, 110083

PUSHP RAJ SINGH (DIRECTOR)
DIN : 00145287
Date : 12.09.2025 | Place : New Delhi

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Central Government, Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **TP PARADEEP TRANSMISSION LIMITED** (FORMERLY KNOWN AS PARADEEP TRANSMISSION LIMITED) (CIN: U45202DL2007PTC159439)

Plot No. 181, Ground Floor, Block-K, Mangol Puri, Delhi, 110083

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 23rd January, 2025 to enable the Company to change its Registered Office from the "National Capital Territory of Delhi" to the "State of Odisha".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi at the address B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:

For & on behalf of **TP PARADEEP TRANSMISSION LIMITED** (CIN: U45202DL2007PTC159439) having its Registered Office at Plot No. 181, Ground Floor, Block-K, Mangol Puri, Delhi, 110083

SURANJIT MISHRA (DIRECTOR)
DIN : 08176957
Date : 12.09.2025 | Place : Delhi

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Central Government, Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **TP GOPALPUR TRANSMISSION LIMITED** (FORMERLY KNOWN AS ERES-XXIX POWER TRANSMISSION LIMITED) (CIN: U45202DL2007PTC159439)

Plot No. 181, Ground Floor, Block-K, Mangol Puri, Delhi, 110083

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 22nd January, 2025 to enable the Company to change its Registered Office from the "National Capital Territory of Delhi" to the "State of Odisha".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi at the address B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:

For & on behalf of **TP GOPALPUR TRANSMISSION LIMITED** (CIN: U45202DL2007PTC159439) having its Registered Office at Plot No. 181, Ground Floor, Block-K, Mangol Puri, Delhi, 110083

TARUN KATIYAR (DIRECTOR)
DIN : 09777839
Date : 12.09.2025 | Place : Delhi

THE BUSINESS DAILY FOR DAILY BUSINESS

FINANCIAL EXPRESS

PUBLIC NOTICE
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016 "IBC")
FOR THE ATTENTION OF THE CREDITORS OF MR. NITIN JAIN

RELEVANT PARTICULARS

1. Name of Personal Guarantor (PG)	NITIN JAIN
2. Address of the registered office/principal office/ residence of PG	B-299, New Friends Colony, New Delhi 110025
3. Detail of Order of Adjudicating Authority	The Hon'ble NCLT Principal Bench, New Delhi has admitted Insolvency Resolution Process under section 100 of IBC, 2016 in CP (IB) 37(PB)2024 at the matter Mr. Nitin Jain Personal Guarantor of M/s Lumax Automotive System Limited
4. Date of commencement of Insolvency Resolution Process	09th September, 2025
5. Name and registration number of the insolvency professional acting as Resolution Professional	Bhavna Bansal IBB/PA-001/IP-P-02716/2022-2023/14150 AFA Valid upto 31/12/2025
6. Address and e-mail of the Resolution Professional, as registered with the Board	A-19/B, DDA Flats, Munirka, Delhi-110067 Email id: bhavnabansal@yahoo.com
7. Address and e-mail to be used for correspondence with the Resolution Professional	LGF, E - 9/23, Vasant Vihar, Delhi 110057 Email id: rp.nitinjain@gmail.com
8. Last date for submission of claims	3rd October, 2025
9. Relevant Forms are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of Insolvency Resolution Process of the **Mr. Nitin Jain** on 9th September, 2025 under section 100. The creditors of **Mr. Nitin Jain** are hereby called upon to submit their claims with proof on or before 03/10/2025 in prescribed Form B under regulation 7(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors), Regulation, 2016 to the Resolution Professional at the address mentioned against entry No. 6. The creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- (Bhavna Bansal) Insolvency Professional
For Nitin Jain Registration No.: IBB/PA-001/IP-P-02716/2022-2023/14150
Place: New Delhi Date: 12.09.2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
VEDANSH REAL ESTATE PRIVATE LIMITED
OPERATING IN BUSINESS OF REAL ESTATE ACTIVITIES AT LOCATION(S) NOT AVAILABLE
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/LLP No.	M/s Vedansh Real Estate Private Limited PAN: AACCV2882J CIN: U70109DL2006PTC151469
2. Address of the registered office	37A, Basement, C Block, Qutub Vihar, Phase-I, DC Goyla, South West Delhi, Delhi-110071.
3. URL of website	No official website of the Company is found.
4. Details of place where majority of fixed assets are located	Tehsil Loni, District Ghaziabad, Uttar Pradesh, India
5. Installed capacity of main products/ services	Not applicable, as CD is not into manufacturing activity, and is primarily engaged in the business of Real Estate activities.
6. Quantity and value of main products/ services sold in last financial year	Balance Sheet of last FY 2025 not available. In FY 2020-21 and FY 2021-22 turn-over was Nil.
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Financial statements of last two years are not available, however, as per record available on MCA Financial statement for FY 2021-22 is available, which can be obtained from MCA Website or by sending an email to the process email ID: cirpvedansh@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by sending an email at process email id: cirpvedansh@gmail.com
10. Last date for receipt of expression of interest	27.09.2025
11. Date of issue of provisional list of prospective resolution applicants	07.10.2025
12. Last date for submission of objections to provisional list	12.10.2025
13. Date of issue of final list of prospective resolution applicants	22.10.2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	27.10.2025
15. Last date for submission of resolution plans	26.11.2025
16. Process email id to submit Expression of Interest	cirpvedansh@gmail.com
17. Details of the corporate debtor's registration status as MSME	Not available
18. Address for Communication	E-45, LGF, Block-E, Lajpat Nagar-III, New Delhi-110024.

Sd/- (Umesh Garg)
Interim Resolution Professional
(Performing functions of Resolution Professional)
In the matter of Vedansh Real Estate Private Limited
IBBI Regn No:- IBB/PA-001/IP-P00135/2017-2018/10277
AFA Valid up to 31-12-2026
Date: 11.09.2025 Registered address: C-334, Pocket C, Santa Vihar, New Delhi - 110076. e-mail: cirpvedansh@gmail.com
Place: New Delhi

ENVIROTECH SYSTEMS LIMITED
CIN: L31101DL2007PLC159075

Registered Office: A-29, Block A, Shyam Vihar Phase-I, New Delhi, 110043

Corporate Office: B-1A/19, Commercial Complex, Sector 51, Noida-201307 (U.P.), Contact No.: +91-120-4337633, 4337439, Email: cs@envirotechltd.com, Website: www.envirotechltd.com

NOTICE OF 18TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that in compliance with General Circular Nos. 20/2020, 10/2022, 09/2023, 09/2024 dated May 05, 2020, December 28, 2022, September 25, 2023 and September 19, 2024 respectively and other circulars issued in this respect ("MCA Circular") read with the applicable circulars issued by Securities and Exchange Board of India (SEBI), the 18th Annual General Meeting ("AGM") of the Company will be held on Monday, September 29, 2025 at 02:00 P.M. IST through Video Conferencing (VC)/Other Audio Video Means (OAVM) to consider and transact business as set forth in the Notice convening the AGM.

Members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning quorum under section 103 of the Companies Act, 2013.

The Notice of the 18th AGM along with the Annual Report for the Financial year 2024-25, has been dispatched through electronic mode to all the members whose email addresses are registered with the Company/Depositories and the dispatch has been completed on September 08, 2025. Members may note that the said notice and Annual report are available on the Company's website https://www.envirotechltd.com/investors, on website of the Stock Exchange on the website of Central Depository Services Limited (CDSL), the agency appointed for conducting remote e-voting before and during AGM through VC, at www.evotingindia.com

Members holding shares either in physical form or dematerialized form, as on cut-off date, i.e. September 22, 2025, will have the opportunity to cast their votes electronically on the business as set forth in the notice of AGM, through electronic voting system of CDSL, from a place other than the venue of the AGM.

All the members are informed that:

- The remote e-voting shall commence on September 26, 2025 (09.00 a.m. IST)
- The remote e-voting shall end on September 28, 2025 (05.00 p.m. IST) after which the e-voting mode will be disabled by CDSL and remote e-voting shall not be allowed beyond the said time;
- Any person who becomes member of the Company after dispatch of the Annual Report and holding shares as on cut-off date, i.e. September 22, 2025, may obtain User ID and Password by sending a request at evoting@cdslindia.com.

VOTING THROUGH ELECTRONICS MEANS

- The manner of voting remotely (remote e-voting) by members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses has been provided in the Notice of the AGM. The details will also be available on the website of the company, NSE and CDSL.
- The Facility of e-voting through electronic voting system will also be made available during the AGM.
- Members may participate in the AGM even after exercising their right to vote through remote e-voting but shall not be allowed to vote again in AGM.
- A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date, i.e., September 22, 2025 only shall be entitled to avail the facility of remote e-voting as well as voting in AGM.
- Login credentials for casting votes through e-voting shall be made available to the members through email. Members who do not receive email or whose email addresses are not registered with the Company/Depository participant(s), may generate login credential by following instructions given in the notes to the Notice of AGM.
- The same login credentials may also be used for attending the AGM through VC/OAVM.
- Members are requested to carefully read all the notes set out in the Notice of the 18th AGM and in particular, instructions for joining AGM, manner of casting votes through remote e-voting or e-voting during the process of AGM.
- In case of queries, you may refer the Frequently Asked Questions (FAQ) for shareholders and e-voting user manual for shareholders available at the download section of www.evotingindia.com or contact at toll free no. 1800 21 09911 or send a request at helpdesk.evoting@cdslindia.com
- For any grievances connected with facility for e-voting, members may contact: Mrs. Pallavi Sharma, Company Secretary and Compliance officer by sending an email cs@envirotechltd.com

By the order of the Board
For Envirotech Systems Limited
Sd/- Manoj Kumar Gupta
Managing Director
(DIN: 01187138)
Date: 12/09/2025
Place: Delhi

ART HOUSING FINANCE (INDIA) LIMITED
(Formerly known as ART Affordable Housing Finance (India) Limited)
Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034
Branch Office: 49, Udyog Vihar Phase 4, Gurugram, Haryana 122015

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Undersigned, being the Authorized Officer of ART Housing Finance (India) Limited, a Financial Institution under Section 2(1)(m)(iv) of the SARFAESI Act, 2002 having its registered office at 107, Best Sky Tower, Netaji Subhash Place, Pitampura, Delhi-110034 hereafter "the Secured Creditor" serve upon the present notice in below loan account number which was declared NPA as on 05.09.2025

S. NO.	LOAN ACCOUNT NUMBER	NAME OF BORROWER & CO-BORROWER	ADDRESS OF THE BORROWER & CO-BORROWER	PROPERTY ADDRESS OF SECURED ASSETS	DATE OF DEMAND NOTICE 13(2)	OUTSTANDING DUES
1.	LXGGN0516-170000613	JITENDER & ANJU	PLOT NO 29, FLAT NO. GF-01, GROUND FLOOR, KHASRA NO. 29, HARSH VIHAR COLONY, CHINAPPA BUJURG, PARGANA AND TEHSIL DADRI, GAUTAM BUDDH NAGAR, UTTAR PRADESH - 201309 & 223, SHARUPUR BAHMETTA GHAZIABAD UTTAR PRADESH 201001 & 24, SHARUPUR BAHMETTA GHAZIABAD UTTAR PRADESH - 201001	PROPERTY BEING RESIDENTIAL FLAT NO. GF-01, (GROUND FLOOR), CONSTRUCTED ON THE PLOT NO. 29, KHASRA NO. 284, SITUATED AT HARSH VIHAR COLONY, CHINAPPA BUJURG, PARGANA AND TEHSIL DADRI, DISTRICT GAUTAM BUDDH NAGAR, UTTAR PRADESH	06.09.2025	Rs.17,34,582.73/- (Rupees) Seventeen Lakh Thirty-four Thousand Five Hundred Eighty-two and Paise Seventy-three Only As on 06.09.2025

The Noticee/s are called upon to pay the above said amount within 60 days from the date of this notice failing which AHFL will be constrained to exercise its rights of enforcement of security interest as against the Secured Assets given in the Secured assets mentioned herein. This notice is without prejudice to any other right/remedy available to the AHFL.

The Borrower's attention is invited to provision of the sub section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

Sd/-
Authorized Officer:
ART Housing Finance (India) Limited
Date : 12.09.2025
Place : GAUTAM BUDDH NAGAR (DELHI NCR)

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rahtok Road, Karol Bagh, New Delhi-110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Mahima/ Madhurima/ LBAGR00004880281	Flat No. S-94, 2nd Floor, Singhal Dream City, Khasra No. 187 200 201 202, Mauza Laramada, Agra, Uttar Pradesh/ September 09, 2025	July 06, 2021 Rs. 5,85,361/-	Agra
2.	Teekam Singh/ Manju Devi/ LBAGR00004688147	Ews House No. B- 210 Sector B, Shastripuram Lahamandi Ward Tehsil Sadar Agra- 282001/ September 09, 2025	June 25, 2025 Rs. 3,17,237.46/-	Agra/ Sangrur/ Jalandhar

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: September 12, 2025
Place: Agra

Sincerely Authorised Officer
For ICICI Bank Ltd.

Noida Toll Bridge Co. Ltd.
CIN: L45101DL1996PLC315772
Regd office: Toll Plaza, Mayur Vihar Link Road, New Delhi - 110 091.
Corporate Office: Toll Plaza, DND Flyway, Noida - 201 301.
Email: ntbc@ntbcl.com • Website: www.ntbcl.com • Tel: 0120-2516495

CORRIGENDUM TO THE ANNUAL REPORT FOR THE FINANCIAL YEAR 2024-25

This Corrigendum is in relation to the Annual Report for FY 2024-25 submitted by the Company vide letter dated August 29, 2025 and emailed to the shareholders along with the Notice convening Twenty Ninth Annual General Meeting of the Company. With reference to the same, we have noticed few inadvertent errors. At page no. 10 of Annual Report, in the Chairman Message, under the heading NTBCL Resolution under IL&FS framework, the first para to be read as "NTBCL is classified as a "red entity" within this framework, basis its financial position. The IL&FS Group's resolution progress helps to strengthens NTBCL's ability to pursue a fair and lawful settlement path." instead of "NTBCL is classified as a "green entity" within this framework, underlining its operational viability and strategic relevance. The Group's progress reduces systemic risk and strengthens NTBCL's ability to pursue a fair and lawful settlement path." and at page no. 11 of Annual Report under the heading IL&FS Group Resolution: Strengthening NTBCL's Strategic Position, the third point to be read as "Only 57 entities remain under moratorium." instead of "Only 105 entities remain under moratorium, with 57 in advanced stages of resolution under court oversight." In view of the aforesaid, we are submitting the updated Annual Report of the Company for FY 2024-25 after incorporating the aforesaid changes. The Annual Report is made available on the Company's website at www.ntbcl.com.

We further wish to inform you that the said inadvertent errors have no impact on the financial statements of the Company for the year ended 31st March 2025 and that this corrigendum should be read in conjunction with the Annual Report for FY 2024-25.

Thanking You
For Noida Toll Bridge Company Limited
Sd/- Gagan Singhal
Company Secretary & Compliance Officer
adv@ntbcl.com

Date: 10.09.2025
Place: Delhi

INDIA SHELTER FINANCE CORPORATION LTD.
Home Loans Registered Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.
Branch Office: E-44, Ground Floor, Industrial Area, Sector-3, Near Sec 16 Metro Station, Noida, Uttar Pradesh - 201301, 59, D1/D2, Civil Line, Second Floor, Above Beta Showroom, Rudrapur- 263153, 143, 2nd Floor Main Road Facing (ABOVE ICICI BANK), Civil Lines, Bareilly- 243001, 1st Floor, SCF 12 Main Market, Sector 14, Sonapat- 131001

PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY
(UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)
Notice For Sale Of Immovable Property's Mortgaged With India Shelter Finance Corporation (isfc) (secured Creditor) Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002

Notice is hereby given to the public in general and in particular to the borrower(s), co borrowers and guarantor(s) or their legal heir/s representatives that the below described immovable property/s mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 25-Oct-2025 (on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co- Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing the EMD amount for participating in Public Auction shall be submitted to the Authorized Officer of ISFC on or before 24-Oct-2025 till 5 PM by EMD /Payment will be DD/Cheque/RTGS/NEFT at Branch/Corporate Office, E-44, GROUND FLOOR, INDUSTRIAL AREA, SECTOR-3, NEAR SEC 16 METRO STATION, NOIDA, UTTAR PRADESH -201301, 59, D1/D2, CIVIL LINE, SECOND FLOOR, ABOVE BATA SHOWROOM, RUDRAPUR-263153, 143, 2ND FLOOR MAIN ROAD FACING (ABOVE ICICI BANK), CIVIL LINES, BAREILLY- 243001, 1ST FLOOR, SCF 12 MAIN MARKET, SECTOR 14, SONIPAT- 131001

Loan Account No. and Name of Borrower(s) Co-Borrower(s) / Guarantor(s) Legal Heir(s)/Legal Rep.	Date Of Demand Notice Amount As On Date	Type of Possession (Under Constructive/ Physical)	Reserve Price Earnest Money
AP Number - HL11CHLONS000005036988 /AP-10076724 1. Mr./ Mrs. Gurpreet Kaur W/o Paranjit Singh 2. Mr./ Mrs. Paranjit Singh 3. Mr./ Mrs. Paranjit Singh 4. Mr./ Mrs. Paranjit Singh	12-June-2025 Rs. 2393898/- (Rupees) Twenty-Three Lakh Ninety-Three Thousand Eight Hundred Ninety-Eight Only	Symbolic Possession	Rs. 22,58,000/- Rs. 2,25,800/-
AP Number - HL26CHLONS00000506091 /AP-10068351 1. Mr./ Mrs. Anshika Singh 2. Mr./ Mrs. Rajeev Ranjan S/o Lakshmi Rawat 3. Mr./ Mrs. Rajeev Ranjan S/o Lakshmi Rawat 4. Mr./ Mrs. Rajeev Ranjan S/o Lakshmi Rawat	07-April-2025 Rs. 919021/- (Rupees) Nine Lakh Nineteen Thousand Twenty-One Only	Symbolic Possession	Rs. 9,10,000/- Rs. 91,000/-
AP Number - LA11CHLONS000005004557 /AP-0934373 1. Mr./ Mrs. Shaheen Bee W/o Ashraf Husain 2. Mr./ Mrs. Ashraf Husain S/o Shafkat Husain 3. Mr./ Mrs. Rashid Husain S/o Shafkat Husain	07-April-2025 Rs. 786207/- (Rupees) Seven Lakh Eighty-Six Thousand Two Hundred Seven Only	Symbolic Possession	Rs.15,00,000/- Rs.1,50,000/-
AP Number - LANSYCHLONS000005017886 /AP-10246228 1. Mr./ Mrs. Manju Rayka W/o Rajbir 2. Mr./ Mrs. Rajbir W/o Manju Rayka 3. Mr./ Mrs. Rahul S/o Baga Ram	07-April-2025 Rs. 1115626/- (Rupees) Eleven Lakh Fifteen Thousand Hundred Twenty-Six Only	Symbolic Possession	Rs.12,10,000/- Rs.1,21,000/-

Description of Property : All Piece And Parcel of Khet/Khasra No. 2/1 Min, Area-41.82 Sq Mtrs, Jagatpura, Rudrapur U.S Nagar Uttarakhand 263153, Boundary- East-Private Plot No.27 A, West-6.09 Mtrs wide Road, North-Land of sachin Kumar, South-House of Sharma Ji

Description of Property : All Piece And Parcel of House No.521, Area 55.18 Sq. Mtrs, Moh.Sufi Tola Bareilly Uttar Pradesh 224001, Boundary- East-Mazar Shareef Rafiq Shah Mian, West-House of Iqbal Khan, North-House of Amjad Khan, South-Road 12 Feet wide,

Description of Property : All Piece And Parcel of Jaydard No.02/322 240 Sq. Yard ward no. 2 Devi Nagar, Gohana within the MC Limits of Gohana and District Sonapat Boundary- East-Gall, West- Ram Kumar, North-Gall, South-Gall

Terms and conditions:
1) The prescribed Tender/Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office: E-44, GROUND FLOOR, INDUSTRIAL AREA, SECTOR-3, NEAR SEC 16 METRO STATION, NOIDA, UTTAR PRADESH -201301, 59, D1/D2, CIVIL LINE, SECOND FLOOR, ABOVE BATA SHOWROOM, RUDRAPUR- 263153, 143, 2ND FLOOR MAIN ROAD FACING (ABOVE ICICI BANK), CIVIL LINES, BAREILLY- 243001, 1ST FLOOR, SCF 12 MAIN MARKET, SECTOR 14, SONIPAT- 131001, between 10.00 a.m. to 5.00 p.m. on any working day. 2) The immovable property shall not be sold below the Reserve Price. 3) All the bids/tenders submitted for the purchase of the above property/s shall be accompanied by Earnest Money as mentioned above. EMD amount favouring "India Shelter Finance Corporation Limited". The EMD amount will be return to the unsuccessful bidders after auction. 4) The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so. 5) The prospective bidders can inspect the property on 23-Oct-2025 between 11.00 A.M and 5.00 P.M with prior appointment. 6) The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/sale by private treaty. 7) In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day be a Sunday or other holiday, then on the first day after the 15th day. 8) In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd. and the defaulting purchaser shall lose all claims to the property. 9) The above sale shall be subject to the final approval of ISFC, interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / offices. The Company does not undertake any responsibility of payment of any dues on the property. 10) TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company. 11) Sale is strictly subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form.12) The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law 13) The Authorised Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice.14) Interested bidders may contact Mr. Sudhir Tomar at Mob. No. +91 98184 60101

30 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR
The above mentioned Borrowers/Mortgagors/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you
Date: 12.09.2025
Place: Delhi
For India Shelter Finance Corporation Ltd. Authorised Officer
Mr. Sudhir Tomar at Mob. No. +91 98184 60101

NOTICE OF LOSS OF SHARES OF LARSEN & TOUBRO LIMITED
Regd. Off. LARSEN & TOUBRO LIMITED
L&T House, Ballard Estate, Mumbai-400001

Notice I hereby given that the following share certificates has/have been reported as Lost/misplaced and Company intends to issue duplicate certificates in lieu thereof, in Due course.

Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder	Folio No.	No. of shares (Rs. 1/- F.V)	Certificate No. (s)	Distinctive No. (s)
SHARDA SAWHNEY BHUVAN KUMAR SAWHNEY	11078893	(1) 250 (2) 375	(1) 463756 (2) 1381473	(1) 620292719-620292968 (2) 139917364-1399174018
SHARDA SAWHNEY BHUVAN KUMAR SAWHNEY	1107885	(1) 250 (2) 375	(1) 463756 (2) 1381472	(1) 620292469-620292718 (2) 1399173269-1399173643

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
MUKESH MEHTA	MUKESH MEHTA	NSE - AP0291104141 BSE - AP01067301104253	BLOCK A FLAT NO 303 HITAWALA BHAIKAR APARTMENT GOGUNDA HOUSE DAYITA MAGRI UDAPUR 313004

Please note that above mention Authorised Person (AP) is no longer associated with us. Any person heretofore dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

Kotak Kotak Securities Limited, Registered Office: 27 BKC, C-27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai-400051. CIN: U65999MH1999PLC134051. Telephone No.: +22 43360000. Fax No.: +92 71324300. Website: www.kotak.com / www.kotaksecurities.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A.K Vaidya Marg, Malad (East), Mumbai 400087. Telephone No: 42555825. SEBI Registration No: IN200020137 (Member of NSE, BSE, MSE, MCX & NCDEX). AMFI AEN 0164. PMS INP00000258, and Research Analyst INH00000586, NSD/CDSL: IN-IN-DP-629-2021. Compliance Officer Details: Mr. Hiren Thakkar Call: 922-4285 8484, or Email: ks.compliance@kotak.com.

प्रतिष्ठित आसियसों/ अचल सम्पत्तियों/ बचत सम्पत्तियों का वर्णन :	
ग्राम चोचपुर, तहसील दादरी, जिला गौतमबुद्ध नगर, उत्तर प्रदेश-201307 में स्थित खसरा नम्बर 102/3 का अंश रूप क्षेत्रफल पराम्या 100 वर्ग गज अर्थात 83.61 हेक्टर	वर्ग मीटर संपत्ति की सीमाएं और आयाम निम्नानुसार :— स्वायत्त विकास क्षेत्र के अनुसार
उत्तर— 105 मीटर, दक्षिण—अन्य संपत्ति, पूर्व— 105 मीटर, पश्चिम—अन्य संपत्ति,	
वास्तविक/तकनीकी मूल्यांकन रिपोर्ट के अनुसार : उत्तर— गली, दक्षिण—अन्य संपत्ति,	
पूर्व— 18 फीट चौड़ा रास्ता, पश्चिम—अन्य संपत्ति	
उपर्युक्त परिस्थितियों को देखते हुए, आबंयकों/कानूनी वारिस(सी) कानूनी प्रतिनिधियों को यह नोटिफ किया जाता है कि यदि उक्त आबंयकण सीएसएल को मंगुलत करने में विफल रहते हैं, तो सीएसएल उक्त अभिनियम की धारा 13(4) में प्राण का नियमों के तहत उपरोक्त प्रतिष्ठित आसियसों/ अचल संपत्ति के खिलाफ, परिणामों के संबंध में, पूरे तरह से उक्त आबंयकों/कानूनी वारिस(सी)/ कानूनी प्रतिनिधियों के जोतिम और लागत पर कार्यवाही करेगा।	
उक्त अभिनियम के तहत, उक्त आबंयक कानूनी वारिसों की कानूनी प्रतिनिधियों को सीएसएल की पूर्व लिखित सहमति के बिना, किसी, पूर्ण या अंश किसी माध्यम से, उपरोक्त प्रभुगुत संपत्ति, आसियसों/ अचल संपत्ति का हस्तान्तरण करने की मनाही है। कोडे भी व्यक्ति जो अभिनियम या उसके अंगगत बनाए गए नियमों के प्राधान्यों का उल्लंघन करता है या उल्लंघन के लिए उकसाता है, यह अभिनियम के तहत कारावास और/या दंड का भागी होगा।	
स्थान : 11-09-2025	हरस्ता, — प्राधिकृत अधिकारी
रचना : गणित्याबावद	सीएसएल फाइनेंस लिमिटेड